

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP 428/2015
In
OA 3835/2013**

this the 24th day of November, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

W/Ct.(Ex.) Ritu Chaudhary
D/o Shri Subhash Chand
R/o A-98, Gali No.10A Block
Khajuri Khas, Post Gokalpuri
Delhi – 94
(By Advocate: Shri Ajesh Luthra) Petitioner

VERSUS

1. Amitava Bhattacharyya
Secretary
Staff Selection Commission
CGO Complex, Lodhi Road
New Delhi
2. Shri Vilas S. Burde
Regional Director (NR)
Staff Selection Commission
CGO Complex, Lodhi Road
New Delhi
3. Dr. Joy Tirky
Dy. Commissioner of Police
(Recruitment Cell)
Delhi Police Headquarter
I.P.Estate, New Delhi Respondents.

(By Advocate: Shri S.M.Arif
Shri K.M.Singh for R-3)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. The present Contempt Petition is filed alleging violation of the orders of this Tribunal in OA No.3835/2013 dated 23.04.2014. This Tribunal while disposing of the said OA, directed the respondents as under:-

"5. Under these circumstances, we allow this O.A. and direct Delhi Police to get fresh PET Examination of the applicant conducted by BSF. In case she qualifies and in case she has otherwise been found eligible for appointment as Sub-Inspector, she will be so appointed. This exercise will be completed within a period of six weeks from the date of receipt of a certified copy of this order. No costs."

3. The respondents vide their counter submitted that they have fully complied with the order of this Tribunal and the applicant has subsequently appeared for the interview on 30.12.2014 and scored total of 193.25 marks. She was considered for selection for the post of Sub-Inspector in Delhi Police on the basis of her total marks but she could not be selected for Delhi Police as she was lower in merit. The marks of the last selected female OBC candidate in Delhi Police were 198.75.

4. In the circumstances, in view of the substantial compliance of the orders of this Tribunal by the respondents, the CP is closed. Notices are discharged. However, the applicant is at liberty to avail her remedies available under the law, if she is still aggrieved with the action of the respondents. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

/uma/